GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION NO.1944 TO BE ANSWERED ON 21.12.2018

Environmental Impact Assessment Notification

1944. SHRI ABHISHEK SINGH

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Union Government is aware of the various issues faced by State Governments due to environmental impact assessment notification 2006 which causes delay in important projects;
- (b) if so, the details thereof;
- (c) whether the Union Government is considering to broaden the scope of State Government defined under this notification; and
- (d) if so, the details thereof and if not, the reasons there for?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA)

(a) to(d) The Environment Impact Assessment Notification, 2006 is aimed at improving the quality of environment while promoting sustainable development. Any problems faced by Project Proponents is brought to the notice of the Union Government from time to time and necessary streamlining of the process of grant of Environment Clearance under the EIA Notification is undertaken through necessary amendments in the notification. The system is now highly transparent and lays down clear guidelines for grant of EC in time bound manner. Category 'A' projects are granted clearance by the Central Government in the Ministry; whereas, Category 'B' projects are granted clearance by the State Environment Impact Assessment Authority (SEIAA); and Category 'B2' projects for mining of minor minerals are granted clearance by the District Environment Impact Assessment Authority (DEIAA). The Ministry has also launched 'Integrated Environment System' named 'PARIVESH' for grant of environment, forest, wildlife and CRZ clearances, which automates the entire process and facilitates sound and informed decision making in a time bound manner.

The Ministry has taken several steps for streamlining of environmental process which, *inter alia* include broadening the scope of State Government by expanding level of delegation to SEIAA and DEIAA; empowering the local bodies to prescribe the environmental conditions for construction or building projects of built-up area up to 50,000 sq. m; online system of processing of environmental clearances; introduction of Short Message Service (SMS) functionality for project proponent; auto alert system; separate module to track the progress of recommended projects; etc.
